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[RAJYA SABHA]

Inclusion of castes in Scheduled Caste list

†441. SHRI AMAR SHANKAR SABLE: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) whether Government propose to include more castes under the list of the Scheduled Castes, if so, the details thereof; and
- (b) the details of the requests to include some more castes therein received from various States/Union Territories during the last one year?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI VIJAY SAMPLA): (a) and (b) Inclusion of castes and communities in the list of Scheduled Castes is a continuous process. Proposals received from State Governments/Union Territory Administration are processed as per approved Modalities in consultation with the Registrar General of India and National Commission for Scheduled Castes. State-wise details of proposal received during last one year for inclusion in the list of Scheduled Castes are as under:-

State	No. of proposals
Bihar	6
Haryana	4
Kerala	1
Maharashtra	1
West Bengal	1

Schemes for welfare of differently abled childrens

- 442. SHRI BHUPINDER SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:
- (a) whether the Ministry has set up any coordination mechanism with other Ministries/Departments and the State Governments to protect the interest of the differently abled children, if so, the details thereof;
- (b) whether the Ministry has any plans to take initiative to formulate special schemes for children suffering from disability, and if so, the details thereof; and
- details of the schemes in the country for making barrier free environment for the disableds?

[†]Original notice of the question was received in Hindi.